

Central Administrative Tribunal
Principal Bench, New Delhi.

O.A. No.1988 of 1988

13th day of December, 1993.

Shri B.S. Hegde, Member (Judl.)

Shri P.T. Thiruvengadam, Member (A)

Shri Aquil Ahmed,
Sub-Inspector,
O-3/3, Police Station,
Kingsway Camp,
Delhi.

Applicant

By Advocate Shri B.S. Charya.

Versus

1. Commissioner of Police,
Police Headquarters,
M.S.O. Building,
I.P. Estate,
New Delhi-110002.

2. Union of India through
Secretary,
Ministry of Home Affairs,
New Delhi.

Respondents

By Advocate: None.

(Oral) O R D E R

Shri P.T. Thiruvengadam

The learned counsel for the applicant submits that all the reliefs claimed in the O.A. have been granted and nothing subsists. In the facts and circumstances of the case, the O.A. is treated as withdrawn and the same is, therefore, dismissed.

P.T.T.
(P.T. Thiruvengadam)
Member(A)

B.S.H.
(B.S. Hegde)
Member(J)

SLP